

**Annexure - 8**  
**Adarsh Buildestate Limited; CIRP commenced on 29.08.2022;**  
**List of creditors as on 13.09.2022**  
**List of operational creditors (Other than Workmen and Employees and Government Dues)**

S. No.	Name of Creditor	Detail of claim	Amount claimed	Details of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC	Amount of contingent	Amount of any actual dues	Amount of claim admitted	Amount of claim under verification	Remarks, if any
		Date of receipt		Amount of claim admitted										
1	Tectonic Enginers Jaipur LLP	07.09.2022	₹ 545,622,300.00	₹ 545,622,300.00	Operational Debt	₹ 0.00	₹ 0.00	No	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
2	Varshit Electricals Private Limited	07.09.2022	₹ 10,254,021.00	₹ 10,254,021.00	Operational Debt	₹ 0.00	₹ 0.00	No	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
3	Shri Nimbark Sales	07.09.2022	₹ 1,592,708.00	₹ 1,592,708.00	Operational Debt	₹ 0.00	₹ 0.00	No	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
4	Lexus Bath Concepts	13.09.2022	₹ 1,099,902.00	₹ 1,099,902.00	Operational Debt	₹ 0.00	₹ 0.00	No	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
5	R K Interior	13.09.2022	₹ 8,976,628.00	₹ 8,976,628.00	Operational Debt	₹ 0.00	₹ 0.00	No	-	₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	
5	Total		₹ 567,545,559.00	₹ 567,545,559.00		₹ 0.00	₹ 0.00			₹ 0.00	₹ 0.00	₹ 0.00	₹ 0.00	

**Note :**

1. As per Regulation 14 of IBC 2016-  
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.

3. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

4. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.